

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1122 OF 2018 IN
DFR NO. 3020 OF 2018

Dated: 16th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Bhuruka Gases Ltd & Anr.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay Deep Shah
Ms. Mandakini Ghosh
Ms. Ritika Singhal

Counsel for the Respondent(s) : -

ORDER
IA No.1122 of 2018
(Application for Urgent listing)

Learned counsel, Mr. Parinay Deep Shah, appearing for the Appellant submitted that in the light of the statement made in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

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Registry is directed to number the appeal and list the matter for admission after curing the defects on **27.08.2018**, *as requested*.

List the matter on **27.08.2018**.

(S. D. Dubey)
Technical Member

Bn/pr

(Justice N. K. Patil)
Judicial Member